

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2972 OF 2024
(@ SLP(CRL.) No.11185 of 2023)

ASHOK KUMAR & ANR.

APPELLANT(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

O R D E R

On mentioning by Ms. Garima Prasad, learned senior counsel, this matter is taken on Board.

It is submitted by Ms. Garima Prasad, learned senior counsel that Crl. A. No.2972/2024 arising out of SLP(Crl.) No.11185/2023 has been disposed of by mistake on 19.07.2024 as what has been granted is only the interim relief of bail in the pending criminal

appeal.

Accordingly, the following sentence in the order dated 19.07.2024 stands deleted:-

‘The appeal stands disposed of, as above.’

In such view of the matter, the Criminal Appeal No.2972/2024 is restored to its original number and is to be taken up along with CrI.A. Nos.3144-3145/2024.

.....J.
[M.M. SUNDRESH]

.....J.
[RAJESH BINDAL]

NEW DELHI;
14th FEBRUARY, 2025

ITEM NO.2

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 3144-3145/2024

ABHINESH ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 292607/2024 - INTERIM BAIL)

Date : 14-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. Rishi Malhotra, Sr. Adv.
Mr. Prem Malhotra, AOR
Ms. Ansuiya, Adv.

For Respondent(s) Mrs. Garima Prashad, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 292607/2024:

On mentioning by Ms. Garima Prasad, learned senior counsel, CrI. A. No.2972/2024 is taken on Board. The same is restored to its original number in terms of the signed order.

List IA No.292607/2024 along with CrI. A. No.2972/2024.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR

(Signed order is placed on the file)